

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:822  
ANSWERED ON:25.11.2011  
REHABILITATION OF VICTIMS OF INJURIES  
Gowda Shri D.B. Chandre

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the Government provides compensation to women and girls who are victims of injuries like burns and acid attacks;
- (b) if so, the details thereof; and
- (c) the quantum of amount likely to be compensated to each victim?.

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c): Section 357 of CrPC provides for award of appropriate compensation by the courts to victims of crime who have suffered any loss or injury. Section 357A of Cr.PC provides that a Scheme be prepared by every State Government in co-ordination with Central Government for providing funds for the purpose of compensating victims of crime or their dependents. Whenever a recommendation is made by the Court for compensation, the District Legal Service Authority or the State Legal Service Authority, as the case may be, shall decide the quantum of compensation to be awarded under this scheme.

As per the information available, in the Schemes formulated under Section 357A of Cr.PC, State of Bihar has provided for maximum compensation of `25,000/- for grievous hurt as well as injury caused by acid attack, while the States of Manipur & Sikkim have provided for maximum compensation of `50,000/- & `30,000/- respectively for victims of acid attack.